

Bill No. X of 2025

THE RIGHT TO INFORMATION (AMENDMENT) BILL, 2025

A

BILL

further to amend the Right to Information Act, 2005.

BE it enacted by Parliament in the Seventy-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Right to Information (Amendment) Act, 2025.

Short title and commencement.

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. In the Right to Information Act, 2005, in section 19, in sub-section (6), after the words “An appeal under sub-section (1) or sub-section (2)”, the words “or a second appeal under sub-section (3)”, shall be inserted.

Amendment of section 19.

STATEMENT OF OBJECTS AND REASONS

The Right to Information Act, 2005, provides for a specific time-frame for the disposal of requests for information made to the Central Public Information Officer or the State Public Information Officer under Section 7(1) of the Act.

Further, the Act provides for a specific time-frame for the disposal of first appeals preferred against an order made by a Central Public Information Officer or a State Public Information Officer.

However, the Act, in its present form, is lacking when it comes to establishing a specific time-frame for the disposal of second appeals made to the Central Information Commission or the State Information Commission.

As a result of this, second appeals made before the Central Information Commission or the State Information Commission often remain undisposed for a prolonged period of time which results in delay and adversely affects the right of a citizen to seek and receive information which is provided for under the Act.

Therefore, there needs to be a specific time-frame in the Act for disposal of an appeal made to the Central Information Commission or the State Information Commission.

Hence, this Bill.

SAKET GOKHALE.

ANNEXURE
EXTRACTS FROM THE RIGHT TO INFORMATION ACT, 2005
(22 of 2005)

* * * * *

19. (6) An appeal under sub-section (1) or sub-section (2) shall be disposed of within thirty days of the receipt of the appeal or within such extended period not exceeding a total of forty-five days from the date of filing thereof, as the case may be, for reasons to be recorded in writing.

Appeal.

* * * * *

RAJYA SABHA

A

BILL

further to amend the Right to Information Act, 2005.

(*Shri Saket Gokhale, M.P.*)